

**GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.2832  
TO BE ANSWERED ON 11.05.2016**

**OUTSOURCING OF JOBS**

**†2832. SHRI ANANTKUMAR HEGDE:**

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether outsourcing of business to other countries has become illegal as per US laws;**
- (b) if so, the details thereof in this regard;**
- (c) whether such cases have been brought to the notice of the Government of India; and**
- (d) if so, the facts in this regard and the action taken by Government?**

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS  
[GEN. (DR) V. K. SINGH (RETD)]**

**(a) to (d) There is no federal law in the United States that prohibits outsourcing. However, few states in the United States have taken measures to prohibit offshoring of state services contracts.**

**India discusses all trade related issues, including market access for its goods and services, with the US on a regular basis.**

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